

GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

**LOK SABHA**  
**UNSTARRED QUESTION NO. 3827**  
ANSWERED ON 08<sup>TH</sup> DECEMBER, 2016

**CONTRACTS PENDING WITH DISPUTES/ARBITRATION TRIBUNALS**

3827. SHRI KAMAL NATH:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

**सड़क परिवहन और राजमार्ग मंत्री**

be pleased to state:

(a) whether the National Highways Authority of India has recently admitted that a large number of contracts awarded to private developers for National Highways are pending either with the arbitration tribunals or with the internal dispute redressal committees;

(b) if so, the facts and details in this regard and the quantum of amount locked up in such disputes/arbitration tribunals;

(c) whether the Union Government has since devised any strategy to minimize such disputes at various levels; and

(d) if so, the details thereof ?

**ANSWER**

THE MINISTER OF STATE IN THE  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

(SHRI MANSUKH L. MANDAVIYA)

(a) and (b) There are 117 packages in which Arbitration cases are pending between National Highway Authority of India (NHAI) and the Contractor/ Concessionaire involving disputed amount of approximate Rs. 34293 crores (Rs. 27923 crs and Rs. 6370 crs are claimed by the Contractor/ Concessionaire and NHAI respectively).

(c) and (d) For early resolution of disputes, one time amicable settlement mechanism of disputes is in place in National Highways Authority of India (NHAI), wherein initial negotiation is carried out by a Committee consisting of three Chief General Managers and its recommendations are submitted to a High-Powered Committee, i.e., Independent Settlement Advisory Committee (ISAC) headed by a Retired High Court Judge with the two other Members with adequate expertise. The recommendation of the ISAC is further placed before the Executive Committee of the NHAI or the Board of NHAI for final approval depending upon the amount involved in the dispute. The details of disputes settled during last two years are as follows:-

Financial year	Number of Packages in which disputes are settled	Claimed Amount (Rs. In crores)	Settled amount (Rs. In crores)
2014-2015	35	10820	699
2015-2016	24	2875	381
2016 till date	12	788	121